

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

3. C.P. (IB)/1225(MB)2022

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **30.11.2022**

Name of the Parties: IDBI Bank Ltd (Through Resolution
Professional Mr. Indrajit Mukherjee)
Vs.
Mr. Shivaji Devrao Ganage

SECTION 95 (1) OF INSOLVENCY & BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Manish Jha, Ld. Counsel for the Financial Creditor present. None present on behalf of the Personal Guarantor.
2. Counsel for the Petitioner submits that the Demand Notice was successfully served on the Personal Guarantor and proof of service to this effect is enclosed with the Petition. However, on question of service with regard to company Petition, Ld. Counsel submits that the Company petition was served upon them only through email.
3. Ld. Counsel for the Financial Creditor is directed serve the company Petition on the Personal Guarantor through Speed Post/RPAD or by hand delivery and file proof of service.
4. List this matter on **23.01.2023**.

Sd/-

MANOJ KUMAR DUBEY
Member (Technical)

/NP/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)